

Conference for Elimination of Corruption

29. SHRI C. MADHAVA REDDY: Will the PRIME MINISTER be pleased to state:

(a) whether in a 2 day conference of Chief Secretaries held recently, a programme for eliminating corruption was worked out;

(b) if so, the salient points which emerged in the conference; and

(c) the action being taken in this regard?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PERSONNEL AND ADMINISTRATIVE REFORMS AND CULTURE (SHRI K. P. SINGH DEO): (a) to (c). The Chief Secretaries Conference considered measure for curbing corruption. A three-pronged strategy comprising simplifying rules and procedures, intensifying supervision and surveillance and deterrent punitive action for those found guilty has been suggested.

Setting up of New Nuclear Power Stations in the Country

30. SHRI N. VENKATARATNAM: Will the PRIME MINISTER be pleased to state:

(a) whether Government have any plans of starting new nuclear power stations in the country and if so, steps taken in that direction;

(b) whether any survey was done near Nagarjuna Sagar dam site and a most suitable site was found; and

(c) if so, the reasons for delay in taking up that site for establishment of a nuclear power station?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT,

ATOMIC ENERGY, SPACE AND ELECTRONICS (SHRI SHIVRAJ. V. PATIL): (a) Yes, Sir. A 15 year profile has been drawn up for increasing the installed nuclear power capacity to 10,000 MWe by the year 2000 A.D.

(b) and (c). In respect of the Southern, Northern and Western Electricity regions, the Site Selection Committee of the Department of Atomic Energy has submitted its report on possible sites for locating atomic power stations (upto 2000 A. D.)

Apart from the decision to expand the existing power station at Rawatbhata in Rajasthan with two units of 235 MWe and opening of a new site in Kaiga at Karnataka consisting of two units of 235 MWe each, a final decision on other sites is yet to be taken.

Freight Equalisation Policy

31. SHRI SAIFUDDIN CHOWDHARY: Will the Minister of PLANNING be pleased to state:

(a) whether Government are aware that the freight equalisation policy imposed on certain items available in certain regions of the country has led to the regional imbalance regarding establishment of new industries;

(b) whether Government are planning to extend the freight equalisation policy on the other essential and nationally important articles as a step to remove regional imbalance;

(c) if so, within what time limit Government are going to enforce it; and

(d) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI K. R. NARAYANAN): (a) to (d). The National Transport Policy Committee, which submitted its Report

In 1980, examined the issue of Freight Equalisation and endorsed the view that freight equalisation in industrial commodities did not meet the desirable objective of dispersal of economic activity. The Committee, therefore, recommended that freight equalisation scheme be phased out gradually. Government has accepted the recommendation in principle, subject to subsidisation of transport for remote, inaccessible and isolated areas.

Dacoities and Murders in South Delhi

32. SHRI LALIT MAKEN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) how many dacoities and murders took place in South Delhi since January 1985 ; and

(b) whether Government are planning to open more police stations and depute more mobile police vans in South Delhi ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA) : (a) and (b). 3 cases of dacoity and 13 cases of murder have been reported in the year 1985 in South Delhi. The South District has at present 14 Police Stations and is also covered by 7 mobile police vans of the control Room which patrol the areas. Besides following steps have also been taken to prevent crime.

1. Increased police presence has been ensured.
2. Intensive foot and mobile patrolling including armed patrolling with walkie/talkie sets and wireless fitted motor cycles.
3. Action under the normal preventive section of Cr. P. C. against bad characters and criminals.

4. Continuous drives by the special squads to detect dacoits and criminals.

5. Surprise checking of vehicles.

6. Patrolling by local residents and private chowkidars in coordination with patrol police.

7. Strengthening of surveillance over known criminals.

Leakage of Secret Documents of Industrial Interest

33. SHRI SRIHARI RAO : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether recent leakages of secret documents are mostly of industrial interest as reported in the Times of India dated 21 February, 1985 ;

(b) whether Government will make public list of all leaked secret documents for the last 25 years by Coomar Narain and Company as also any other similar leaks in possession of the Governments ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA) : (a) and (b). The case involving leakage of classified documents in which some persons including Government employees have been arrested, is still under investigation. It will not be in the interest of proper investigation to make any disclosure or furnish any other information pertaining to the cases.

Law for Determining Awardees of Freedom Fighters Pension

34. PROF. SAIF-UD-DIN SOZ : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there is a law for determining the awardees of freedom fighters pension ; and